

- (vii) Building/updating both legal and technical safeguards to prevent the misuse of Internet.

In addition, Government has notified a 'Framework and Guidelines' for use of Social Media by its agencies. It will help the Government to interact with the common citizens and disseminate information and at the same time effectively counter the spread of hate mails and malicious information.

(d) and (e) Cyber space by its very nature is borderless and anonymous. Anyone can exploit vulnerabilities in any system connected to the Internet and attack it from anywhere in the world without being identified. With the growing sophistication in technology, it is very difficult and challenging to positively attribute the origin of attack and to ascertain the identity of the perpetrator. As such, even though some of the cyber threats in the form of cyber attacks have been observed to be emanating from cyber space from across the border, conclusive attack attribution is very difficult.

Spectrum allocation

*115. SHRI D.P. TRIPATHI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Government has not taken any decision on spectrum allocation;

(b) if so, the reasons for the delay in this regard; and

(c) whether it is also a fact that Government would consider the grievances of operators and consumers while taking a decision thereon?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) No, Sir. Government has taken decision on spectrum allocation.

(b) Pursuant to Supreme Court judgment dated 02-02-2012 Government has decided that administrative allotment of spectrum in the various categories *i.e.* [CMRTS, PMRTS, Commercial VSATs, Wide Area Paging service providers, All Captive users, which include Govt. Ministries/ Departments, PSU and Private users] be made, pending response of the Supreme Court on the Presidential Reference, in the following cases:

- (i) All Government and public sector applicants; and
- (ii) such of those private users who either hold or acquire a valid service licence or wireless operating licence rendering them eligible for allotment of spectrum and in which case auction of spectrum is not practicable and whose requirement is of such nature and urgency that decision regarding allotment has to be taken urgently and cannot wait till the end of September, 2012 by which time the decision on Presidential Reference is expected, may be allotted spectrum administratively on provisional basis at administrative charges subject to obtaining undertaking from the applicant that they would agree for assignment of frequencies with certain conditions.

The decision on administrative allotment of spectrum beyond Sept, 2012 is under consideration by the government;

However, allotment of spectrum for GSM/CDMA/3G & BWA services are made based on auction process.

(c) Yes, Sir. Government makes consultation with operators and spectrum users before taking decision for allocation of spectrum.

Imparting of primary education in mother tongue

*116.DR. T. SUBBARAMI REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government proposes to launch a time-bound programme for imparting free and compulsory primary education to each and every child of the country in his/her mother tongue; and

(b) if so, the details thereof, as on date, and if not, the reasons therefore?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): (a) and (b) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 stipulates under section 29 that the academic authority specified by the appropriate government, while laying down the curriculum and evaluation procedure shall take into consideration *inter alia* that the medium of instruction is, as far as practicable, in the child's mother tongue. It is for the specified academic authority in relation to the schools within the territory of the State Governments and Union Territories having a legislature, to take a view in the matter.